



No. 15(28) 2020/Advisory/RCD/FSSAI  
Food Safety and Standards Authority of India  
(A Statutory body under Ministry of Health and Family Welfare)  
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,  
New Delhi-110 002

Dated, the 17<sup>th</sup> Jan, 2020

**Subject: Rectification process for cases of minor labelling defects- reg.**

FSSAI vide letter no. 1(56)2015/Advisory/FSSAI (Pt-1) dated 17.07.2018 had advised that in cases of minor labelling defects without any food safety concern, improvement notice under Section 32 of FSS Act, 2006 should be issued instead of initiating adjudication proceedings against concerned Food Business Operator (FBO). Resorting to adjudication proceedings in such cases not only causes avoidable harassment of FBOs but also is a waste of scarce resources of enforcement machinery of States/UTs, which could be utilised more meaningfully elsewhere to ensure safe and nutritious food to the citizens.

2. A list of labelling defects categorised into exceptions (minor labelling defects of insignificant nature and without any food safety concern) and Mandatory cases (against which adjudication action would be taken) is annexed. States/UTs governments are, therefore advised to issue necessary instructions to the State DOs and FSOs to deal with the cases involving minor labelling defects not posing any food safety concern under section 32 of FSS Act, 2006, under intimation to this office.
3. This issues with the approval of the Competent Authority.

**Encl:-As above**



(Sanjeev Kumar)

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To

1. Commissioner of Food Safety of all States/UTs
2. All Central Licensing Authorities
3. CITO, FSSAI: For uploading this order on FSSAI website.
4. Guard File of Regulatory Compliance Division

Copy for information to:

- (i) PPS to CP
- (ii) PS to CEO

**Minor labelling defects for which compliance measures shall be initiated through Improvement Notice**

Sl. No.	Minor Labelling Defects	Exceptions for Certain Categories	Mandatory Cases/Categories
1.	Deviation in the display format of FSSAI License number and Logo.	All categories	Nil
2.	Improper printing, like printing over the sealed edge where in the details are non-readable.	Small scale Sweets & Savouries units which are sold in packets for immediate consumption	All other Food
3.	List of Ingredients not displayed on label	1. Single Ingredients food 2. Small scale Sweets & Savouries units which are sold in packets for immediate consumption.	All Compound Ingredients Foods other than listed in Exception column
4.	Lot/Batch code no. not displayed on label	1. Small scale Sweets & Savouries units which are sold in packets for immediate consumption. 2. Repacking by Departmental Stores and Retail Outlets	1. Nutraceuticals 2. All other Food
5.	Nutritional Facts not displayed on Label	1. Single Ingredients food 2. Small scale Sweets & Savouries units which are sold in packets for immediate consumption.	1. Nutraceuticals 2. Biscuits 3. Dieting Supplements 4. Milk & Milk Products other than sweets
6.	Non-compliance in respect of Capital letters/Mentioned in Box/Font Size but the content is in compliance	All categories	Nil
7.	Veg and Non-Veg Logo not displayed on label	1. Small scale Sweets & Savouries units which are sold in packets for immediate consumption. 2. Edible Vegetable Oil	1. Ghee & Vanaspati 2. Nutraceuticals 3. Bakery Items 4. Ice Creams

**NOTE: All other Parameters mentioned in Food Safety and Standards (Packaging and Labelling) Regulations 2011, shall be considered mandatory.**